NOTIFICATION

New Delhi, the 15th June, 2015

S.O. 1582(E).—Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O. 135(E) dated 03.02.2006 issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 6, "Doctor at Doorstep" by "Mahavir International, 6550, Main Qutab Road, Nabi Karim, New Delhi 110055", as an eligible project or scheme, at the estimated cost of Rs.2.40 crore for a period of three years i.e., 2005-06, 2006-07 & 2007-08; which was further extended vide S.O. No.237(E) dated 21.01.2009 for a period of three financial years commencing with 2008-09 i.e., 2008-09, 2009-10 & 2010-11; which was further extended vide Notification number S.O. 870(E) dated 27.4.2011 for a period of three years ending with financial year 2013-14 and which was further extended vide Notification number S.O. 54(E) dated 6.01.2015 for a period of three years ending with financial year 2016-17;

And whereas vide Notification number S.O. 870(E) dated 27.4.2011 the project cost was enhanced from 'Rs.2.40 crore' to 'Rs.8.40 crore' by amending the notification number S.O. 135(E) dated 03.02.2006;

And whereas the project cost is likely to enhance from Rs.8.40 crore to Rs. 16.40 core for the remaining period of approval i.e. upto 2016-17

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for amending the project cost Rs.8.40 crore to Rs. 16.40 crore.

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to Section 35AC of the Income-tax Act, 1961 (43 of 1961), amends the said notification number S.O. 135(E) dated 03.02.2006, to the following effect, namely :-

In the said notification, in the Table against serial number 6, in column (4), relating to maximum amount of cost to be allowed as deduction under section 35 AC, for the letters, figures and words "Rs.8.40 crore", the letters, figures and words " Rs. 16.40 core", shall be substituted.

[No. 153/2015 / F. No.V. 27015/1/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)